

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 26 of 2018

Ram Nandan Singh --- --- Appellant
Versus
Asstt. / Dy. Commissioner of Income Tax (Inv. Circle),
Central Circle , Ranchi --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Ms. Rakhi Sharma, Advocate
For the Respondent: Mr. Salona Mittal, Advocate

04/ 20.07.2020 Ms. Rakhi Sharma for the appellant and Mr. Salona Mittal, on instruction of learned counsel for the Respondent on record Mr. Rahul Lamba appear through Video Conferencing.

2. There is one defect surviving to be removed.
 - i. Original communicated copy of impugned order may be filed.
3. As prayed for, three weeks' time is allowed to the learned counsel for the appellant to remove the surviving defect.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/